

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

108. RST.A /16/2024 C.P. (IB)/106(MB)2022

**IN THE MATTER OF**

State Bank of India

... Petitioner

Vs

Setubandhan Infrastructure Ltd.

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 02.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Shreya Sardal i/b. Pritesh Burad Associates (VC)

For the Respondent: Adv. Niyati Merchant (VC)

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**ORDER**

**RST.A/ 16 of 2024**- The prayer in the present IA is for restoration of IA 22 of 2024 which was "dismissed for non-prosecution" vide order dated 05.01.2024. Though the order clearly states that the matter was called out twice but there was no representation on behalf of the Applicant. The Ld. Counsel appearing today submits that inadvertently they missed taking note of the listed matter on the last date and hence, could not appear. In view of the submissions made, we deem it appropriate to allow the present Application. Accordingly, the present application is **allowed** and **disposed of**. The CP be listed on **16.04.2024** for further adjudication.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/